

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2014  
CC 22858/2013

(From the judgement and order dated 06/10/2010 in RFA No.1884/2004, of  
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

N.K KHURANA

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

WITH I.A. 1 (C/Delay in filing SLP,c/delay in refiling SLP and office  
report)

Date: 13/01/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Ms. Uttara Babbar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Issue notice on the application(s) for condonation of  
delay as well as on the special leave petition.

Tag with C.A. Nos. 8231-8307 of 2011.

| [ Charanjeet Kaur ] | | [ Vinod Kulvi ] |  
|Court Master | |Asstt. Registrar |